

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA 2088/99

New Delhi this the 5th day of July, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

(10)

1. Smt. Chhino,  
Widow of late Sunehri Lal  
(Formerly Civilian Mazdoor)  
T.No. 230 Maz., Ammunition Depot,  
Bharatpur (Rajasthan)  
  
C/O Sh. B. S. Chhada,  
House No. 9, Sun Light Colony,  
Ashram, New Delhi.
2. Shri Kali Charan,  
S/O Late Sunehri Lal  
T.No. 230 Maz. of Ammunition Depot.,  
Bharatpur (Rajasthan)  
  
C/O House No. 9, Sunlight Colony,  
Ashram, New Delhi.

.. Applicants

(By Advocate Shri D.N. Sharma )

Versus

1. Union of India  
through the Secretary to the Govt. of  
India, Ministry of Defence, South Block,  
New Delhi.
2. The Master General of Ordnance Branch,  
Army Headquarters, DHQ Post Office,  
New Delhi.
3. The Director General of Weapons and  
Equipment, Army Headquarters, DHQ  
Post Office, New Delhi.
4. The Commandant,  
Ammunition Depot,  
Bharatpur (Rajasthan)

.. Respondents

(By Advocate Shri V.S.R. Krishna )

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

This is a case filed by the applicants for compassionate appointment of applicant 2 on the death of her deceased husband while in service on 24.9.1990, leaving the widow and three non-employed sons.

2. Shri D.N. Sharma, learned counsel for the applicant has drawn my attention to the reply filed by the respondents, to Para 4.8 dated 25.2.2000, copy placed on record. In this, the respondents have stated that the request of the applicant for appointment of applicant 2 <sup>the</sup> in relaxation of normal rule was sent

to the HQ Southern Command, Pune, for consideration and the case have not been considered. However, it is noticed from the reply of the respondents to MA 2070/99 that they have stated that the case of ~~the~~ applicant/for compassionate appointment was considered by the respondents two or three times but his case could not come within the norms prescribed by the respondents and hence request has been rejected. ~~As~~ These contentions of the respondents are somewhat contrary.

(11)

3. In the above facts and circumstances of the case, the OA is disposed of with the following directions:-

- (i) The respondents shall communicate the decision, if any, taken by them with regard to the request of the applicants for consideration of compassionate appointment of applicant 2 within two weeks from the date of receipt of a copy of this order;
- (ii) If decision has not been taken, the same shall be done within two months from the date of receipt of a copy of this order, with intimation to the applicant.

No order as to costs.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)

Member (J)